

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4652  
ANSWERED ON:21.02.2014  
RULES FOR ISSUING PAN CARD  
Meghwal Shri Arjun Ram

**Will the Minister of FINANCE be pleased to state:**

- (a) whether Income Tax Department has made any changes in rules for issuing Permanent Account Number (PAN) Card and if so, the details thereof;
- (b) the number of PAN Cardholders in country as on date;
- (c) whether the Government has ascertained/proposes to ascertain the number of bogus PAN Cardholders in the country; and
- (d) if so, the details thereof indicating the procedure likely to be followed in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE:  
(SHRI J.D, SEJELAM)

(a) Yes Madam. The Income-tax Department has, vide notification S.O.3794 (E) dated 23.12.2013, amended Rule 114 of the Income-tax Rules, 1962 to provide, inter alia, that the application for allotment of PAN shall be accompanied by proof of date of birth of the applicant in addition to proof of identity (POI)/proof of address (POA). The notification has also amended the prescribed list of documents which can be furnished as POI/POA and Aadhar Card has been included as one of POI and POA document.

(b) The number of PAN Card holders in the country as on 17.2.2014 is 20.24 crores.

(c) & (d) Identification of bogus/duplicate PAN Card is an integral part of the data management system. In order to ensure that bogus PAN cards are not issued, the Income-tax Department has started capturing Aadhar number, as mentioned in para (a) above, in PAN application forms in cases where it is available so that additional uniqueness is brought in PAN allotment process.

So far, 9.73 lakhs PAN have been issued where Aadhar has been captured and seeded in PAN database for maintaining uniqueness.